CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH 00000000000000000

Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

Dated: 29.7-87

APPLICATION	NO 408	
·		
W.P. NO		

Applicant

Shri M.H. Suryanarayana

The Asst. Collector of Customs & V/B Central Excise, Davangere & another

To

- 1. Shri M.H. Suryanarayana UDC Office of the Asst. Collector of Customs & Central Excise IDO : PB No. 313, P.J. Extn., Davangere - 577 004
- 2. The Assistant Collector of Customs & Central Excise I.D.O. : P.B. No. 313 : P.J. Extn. Davanagere - 577 004
- 3. The Collector of Customs & Central Excise Belgaum Collectorate Takked Building Club Road Belgaum - 590 001
- 4. Shri M. Vasudeva Rao Addl Central Govt. Stng Counsel High Court Buildings Bangalore - 560 001

Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/SXXX/

************************* passed by this Tribunal in the above said

RECEIVEDSANION application on

Encl : as above



CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 17th DAY OF JULY, 1987

Present : Hen'ble Sri Ch, Ramakrishna Rae

Member (J)

Hen'ble Sri P.Srinivasan

Member (A)

APPLICATION No. 408/87(F)

M.HSuryanarayana, UDC, Office of the Asst.Cellecter of Customs & Central Excise, IDO :PB No.313, P.J.Extn., Davangere - 577 004.

Applicant

Vs.

- The Assistant Cellecter of Customs,
 Central Excise, IDD,
 Davangers 4.
- 2.The Cellecter of Customs &
 Cent ral Excise,
 Belguam Cellecterate,
 Fakked Building, Club Road,
 Belgaum 1.

Respondents

(Sri M. J.Ras

... Advecate)

This application has come up before the court today.

Hen'ble Sri Ch.Ramakrishna Ras. Member (J) made the following:

DRDER

The applicant is an Upper Division Clerk(UDC) in the Office of the Assistant Cellecter, Custems & Central Excise, Davangere (1st respondent—R1). On 2.7.1983, he applied to R1 for leave travel concession(LTC) advance of Rs.2,460/—. A sum of Rs.2000/— was sanctioned on 6.7.1983 by R1 towards the said advance. On 6.10.1983, the applicant submitted a bill for reimbursement of the expenses incurred by him and his family members for travelling to Srinagar and back under the LTC Scheme. The applicant also submitted along with his bill, the receipts in original for payments made by him.

This was entered in the register of R1 at S1.No.10/83—84. Thereafter,



en 28.4.1984, 9.11.1984 and 1.12.1984, R1 wrote to the applicant that the bill along with the enclosures has been misplaced in the effice and called upon the applicant to submit a fresh bill to substantiate his claim. Since the applicant could not submit a fresh bill and cash receipts to support his claim, he was directed by R1 by letter dated 1.5.1987 to credit the LTC advance to Government with penal interest thereon, Aggrieved by this order, the applicant has filed this application.

- The applicant has filed a meme authorising one Sri G.B.

 Purphit, Inspector of Customs & Central Excise, to appear and plead

 for him in this case. We do not see any justification for accepting

 the memo and we, accordingly, reject the same.
- The applicant, who appeared in person, submits that the eriginal receipts in support of his LTC bill were already in the effice of R1, and as such, it was not possible for him to produce duplicates of the same. He also submits that the originals were filed as long age as on 2.7.1983 and if the effice of R1 had misplaced the originals, there was no justification on the part of R1 to direct the applicant to produce the duplicates of the same, particularly after a lapse of ever nine menths.
- 4. Sri M.Vasudeva Rae, learned counsel for the respondents, submits that the applicant could have taken steps to obtain duplicate copies of the receipts and other vouchers filed by him and since he had not done so, the department had no other alternative but to ask him to credit back the LTC advance paid to him with penal interest thereon.
- 5. We have considered the rival contentions carefully.

 Normally, it should be possible to produce duplicate, copies of the eriginal vouchers but, in the present case, we are informed that the applicant performed the journey by bus and the travel agents who



conducted the teur, are no longer doing the business of travel agents with the result that the production of duplicate receipts has not been possible. The applicant, however, submits that he will be in a position to prove that he and his family members actually visited Srinagar. If such collateral evidence is produced by the applicant, within three menths, the department should accept the same and pass the claim, since the difficulty in the present case has arisen because of the misplacement in the effice of R1 of the vouchers submitted by the applicant along with the LTC bill, for which the applicant is not responsible. Meanwhile, respondents are directed not to preceed with the receivery of LTC advance paid to the applicant.

6. In the result, the application is disposed of on the lines indicated above. Parties to bear their own costs.

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MEMBER () \

MEMBER (A)

"True copy"

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DEPUTY REGISTRAR

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ADDITIONAL BENCH

BANGALORE